

Seventeenth Loksabha

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Title: Regarding alleged negligence in the evacuation process of Indian citizens and students from war torn Ukraine.

**SHRI ABDUL KHALEQUE (BARPETA):** Sir, we are all aware of the humanitarian crisis faced in Ukraine because of the war. Many Indians and Indian students were stuck in the hostile war zone for several days. The Government could have acted before-hand to warn Indians to leave the country and got them away from Ukraine itself much before the start of the war.

The Indian citizens and students had to survive in such environment and had to crossover to the neighbouring countries on their own. The Indian Government provided aircraft to bring back people but the Indians had to risk their lives and cross the borders to find their own means to reach to one of the borders. So, in reality, this was not an evacuation from the war zone as being claimed.

Having said that, the most important part now is, what will be the fate of Indian students studying in Ukraine? Their future is full of uncertainties. The students are from various batches or years in medical colleges in Ukraine. Will the Government of India bring out a policy whereby these affected students will be accommodated in various medical colleges across the country to complete their remaining medical studies? Having said that, it must also be kept in mind that these students should not be burdened with additional financial burden for completion of the courses. Along with the students, the interns should also be equally placed in various medical colleges and qualification degrees be awarded to them. Thank you, Sir.